



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.60/592/2021

DATED THIS THE 21st DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI TARUN SHRIDHAR, MEMBER (A)

(On video conference from his residence at New Delhi)

1. Sh. Varinder Parshad, Helper, son of Sh. Mangla Nand, age 47 years,
2. Sh. Joginder Singh Chauhan, Bearer, son of Sh. Tek Singh, age 45 years,
3. Sh. Ashok Kumar, Helper, son of Sh. Hardev Ram, age 45 years,
4. Sh. Karnail Singh, Helper, son of Sh. Mohinder Singh, age 48 years,
5. Sh. Jiwan Bahadur, Helper, son of Sh. Prem Bahadur, age 43 years,
6. Sh. Jagdish Kumar, Helper, son of Sh. Ram Simran, age 46 years,
7. Sh. Narjan Das, son of Sh. Hajara Singh, age 60 years,

All working in the office of Executive Director, Sports Authority of India,
Netaji Subhash Institute of Sports, Patiala – 147001 (Group D)

....Applicants

(By Advocate Sh. Arvind Moudgil – through video conference)

Vs.

1. Sports Authority of India, Jawahar Lal Nehru Stadium, East Gate Lodhi Road Complex, New Delhi through its Director General. Pin Code – 110003.
2. The Director, Sports Authority of India, Netaji Subhash Institute of Sports, Patiala – 147001.

.....Respondents



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

M.A No. 1219/2021

M.A No. 1219/2021 has been filed by the applicants seeking leave of this Tribunal to permit them to join together and to maintain a joint Original Application before this Tribunal.

Prayer made in the said M.A. is allowed for the reasons stated therein. Accordingly, the applicants are permitted to join together and to maintain a joint Original Application before this Tribunal.

ORIGINAL APPLICATION

1. Sh. Arvind Moudgil, learned counsel for the applicants submitted that the respondents have stopped making payment of Dearness Allowances to applicants since June/July 2017. Aggrieved by the said action of the respondents, the applicants submitted a representation dated 10.11.2020 (Annexure A-8) on which no decision has been taken by the respondents upto now. Learned counsel further submitted that the applicants will be satisfied if the present Original Application is disposed of with a direction to respondents to decide their pending representation within a time frame.
2. Keeping in view the aforesaid limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
3. Accordingly, the original application is disposed of with a direction to Director General, Sports Authority of India, New Delhi to decide the



applicants' pending representation dated 10.11.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

4. Ordered accordingly. However, there shall be no orders so as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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